

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1035
ANSWERED ON:01.08.2006
JUVENILE JUSTICE ACT
Vijay Krishna Shri

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend the Juvenile Justice Act, 2000;
- (b) if so, the details in this regard;
- (c) whether the evil practice of child marriage is still rampant in many parts of the country; and
- (d) if so, the measures proposed to be taken to prevent child marriage ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) & (b) Yes, Sir. The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005 was introduced in Lok Sabha on 29.8.2005. A notice for consideration and passing the Bill in the current session has been moved.

(c) Yes, Sir.

(d) In order to prohibit the practice of Child Marriage, appropriate amendments have been proposed in the Child Marriage Restraint Act, 1929. Additionally, awareness generation and sensitization programmes are being undertaken for this purpose.